

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.112/(MAH)/2014  
CA No.

CORAM:

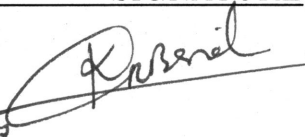

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2017

NAME OF THE PARTIES: Mr. Jagdish Khanna  
V/s.

M/s. Eastern Estate & Investments Advisors P. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Kaushik Kond. Chavan	For Respondents i/b Rajani Associates	
2.	Utharsh Srivastava.	For Petitioner i/b. Bharucha & Partners	

**ORDER**

**CP No. 112/397-398/CLB/MB/MAH/2014**

1. The Learned Representatives of both the sides are present.
2. A copy of the E-mail evidencing the progress of the settlement which is dated 28.11.2016 is placed on record. The Learned Representatives have also informed that the settlement is expected shortly, hence for the time being the matter may be adjourned.
3. Considering the contents of the E-mail and the request of both the sides, CP is now enlisted for hearing on **22.03.2017**; duly communicated to both the sides.

Sd/-

**M.K. SHRAWAT.**  
**MEMBER (JUDICIAL)**

**30<sup>th</sup> January, 2017.**